

ITEM NO.15

COURT NO.11

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6898/2024

[Arising out of impugned final judgment and order dated 06-12-2023 in CAL No. 33496/2023 passed by the High Court of Judicature at Bombay]

CONTAINER CORPORATION OF INDIA LTD

Petitioner(s)

VERSUS

COMMISSIONER OF CUSTOMS, NHAVA SHEVA

Respondent(s)

FOR ADMISSION

Date : 16-04-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. Balbir Singh, Sr. Adv.
Ms. Hetu Arora Sethi, AOR
Mr. Siddarth Agarwal, Adv.
Ms. Lalit Mohini Bhat, Adv.
Ms. Saumya Tandon, Adv.

For Respondent(s) :Mr. S Dwarakanath, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Udai Khanna, Adv.
Mr. Anmol Chandan, Adv.
Mr. Prashant Singh-ii, Adv.
Ms. Misha Kumar, Adv.
Ms. Satya Jha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 23.04.2025.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)